RAJYA SABHA

THE MINISTER OF LAW AND JUSTICE (SHRI H.R. BHARDWAJ): (a) to (d) The requisite information is being collected from the Delimitation Commission and will be laid on the Table of the House.

National Legal Literacy Mission

4125. SHRI S. ANBALAGAN: SHRI RAVULA CHANDRA SEKAR REDDY:

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Prime Minister had recently launched a National Legal Literacy Mission;

(b) if so, the goals of the mission and the places from where the mission is likely to function;

(c) whether Government had allocated any funds for the mission;

(d) if so, the details thereof; and

(e) if not, the manner in which the mission would achieve its goals without any funds allocation by Government?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI K VENKATAPATHY): (a) Yes, Sir.

(b) The National Legal Literacy Mission endeavours to empower the economically and socially disadvantaged citizens by making them legally literate. The three-way approach of the Mission focuses on education in legal rights, education on fundamental duties and education on the availability and benefits of legal aid. The first phase of the said Mission has already been launched in 12 States, namely, Delhi, Punjab, Haryana, Himachal Pradesh, Jammu & Kashmir, Madhya Pradesh, Uttaranchal, Maharashtra, Uttar Pradesh, North-Eastern States, West Bengal, Rajasthan and Orissa.

(c) to (e) National Legal Services Authority (NALSA) has not been allocated any separate funds for the mission.

NALSA proposes to bring the National Legal Literacy Mission in the ambit of plan expenditure and also create National Legal Literacy Fund. Meanwhile, the NALSA will fully utilize the grant allocated by the Government

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